

## **Constitution of Benches with effect from** **04.07.2016**

<b>Sl. No.</b>	<b>Ct. No.</b>	<b>Name of Hon'ble Judges</b>	<b>Jurisdiction</b>
1	21	Hon. V.K. Shukla, J. Hon. M.C. Tripathi, J.	Fresh and listed: <ol style="list-style-type: none"> <li>i. Miscellaneous writs from 1 January 2016 onwards</li> <li>ii. Tolls on river bridges in U.P.;</li> <li>iii. Environment matters;</li> <li>iv. Applications under Article 228 of the Constitution of India;</li> <li>v. Public interest litigation (civil) (except public interest litigation writs relating to Encroachment of Gaon Sabha land) from 1 January 2016 for orders, admission and hearing including bunch cases.</li> </ol>
2	10	Hon. Arun Tandon, J. Hon. Sunita Agarwal, J.	Fresh and listed: <ol style="list-style-type: none"> <li>i. Special appeals for orders, admission and hearing including bunch cases.</li> <li>ii. Listed all public interest litigation (civil and criminal) upto 31 December 2015;</li> <li>iii. Listed miscellaneous writs from 1 January 2011 to 31 December 2015 for orders, admission and hearing including bunch cases.</li> </ol>
		Hon. Arun Tandon, J. <u>(On Friday after midday recess)</u>	Assigned NRHM and Ghaziabad GPF scam matters.
3	37	Hon. Tarun Agarwala, J. Hon. Vipin Sinha, J.	Fresh and listed: <ol style="list-style-type: none"> <li>i. Writs relating to land acquisition matters from 1 January 2016;</li> <li>ii. Writs relating to control orders from 1 January 2016;</li> <li>iii. Cases relating to mines and minerals from 1 January 2016;</li> <li>iv. Writs relating to recovery matters from 1 January 2016 for orders, admission and hearing including bunch cases.</li> </ol>
4	39	Hon. Dilip Gupta, J. Hon. Abhinava Upadhya, J.	Fresh and listed: <ol style="list-style-type: none"> <li>i. Service writs including those pertaining to Judicial Officers of District Judiciary and employees of High Court and District</li> </ol>

Courts for orders, admission and hearing including bunch cases.

- ii. Service writs (other than those involving Judicial Officers of District Judiciary and employees of High Court and District Courts) from 1 January 2011 for orders, admission and hearing including bunch cases.

5 3 Hon. Krishna Murari, J.  
Hon. Prashant Kumar, J.

Fresh and listed:

- i. First Appeals;
- ii. Family Court appeals;
- iii. F.A.F.O.s;
- iv. Listed miscellaneous writs upto 31.12.2010 for orders, admission and hearing including bunch cases.

6 43 Hon. Vikram Nath, J.  
Hon. P.C. Tripathi, J.

Fresh and listed:

- i. Cases under Prevention of Corruption Act, 1988; including application under section 482 & 483 Cr.P.C. relating to Prevention of Corruption Act, 1988; (except those matters relating to NRHM and Ghaziabad GPF scam);
- ii. Criminal appeals where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
- iii. Criminal appeals including those where record has been called for considering the application for bail;
- iv. Criminal appeals U/S 376 I.P.C. for orders and admission;
- v. Criminal contempt matters;
- vi. Criminal appeals arising from POTA;
- vii. Contempt appeals for orders, admission and hearing including bunch cases;
- viii. Public interest litigation (criminal) from 1 January 2016 for orders, admission and hearing including bunch cases.
- ix. Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis;
- x. Specially assigned Division Bench criminal matters from day-to-day for

orders, admission and hearing including bunch cases.

7 34 Hon. Sudhir Agarwal, J.  
Hon. K.J. Thaker, J.  
**(Monday to Thursday)**

Fresh and listed:

- i. Tax writs including for recovery of tax;
- ii. Appeals and applications arising out of 'Direct' and 'Indirect' taxes;
- iii. Tax references;
- iv. Listed Service writs (other than those involving Judicial Officers of District Judiciary and employees of High Court and District Courts) upto 31 December 2010 for orders, admission and hearing including bunch cases.

Hon. Sudhir Agarwal, J.  
**(On Friday)**

- i. Listed Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned.
- ii. Listed Civil revisions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned for orders, admission and hearing.
- iii. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

8 35 Hon. Bharati Sapru, J.

Fresh and listed:

- i. Tax and excise cases including central taxation from 1<sup>st</sup> May 2016;
- ii. Cases under Section 11 of the Arbitration and Conciliation Act, 1996 for orders, admission and hearing including bunch cases.

9 38 Hon. Ran Vijai Singh, J.

Fresh and listed-

- i. All writs relating to Indian Stamp Act;
- ii. Writs relating to Encroachment of Gaon Sabha land, including public interest litigation;
- iii. All writs relating to matters under U.P. Panchayat Raj Act, 1947;
- iv. All writs relating to fair price shop matters for orders, admission and hearing including bunch cases.

- 10 2 Hon. Pankaj Mithal, J. Fresh and listed:
- i. All writs and application under Article 227 relating to Rent control matters including writs arising out of orders passed under Section 25 of the Provincial Small Causes Court;
  - ii. Applications under Section 24 C.P.C.;
  - iii. Listed all miscellaneous writs from 1 January 2006 to 31 December 2010 for orders, admission and hearing including bunch cases;
  - iv. Infructuous civil revisions irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.
- 11 42 Hon. A.K. Tripathi, J.  
Hon. Mukhtar Ahmad, J.
- i. Listed Capital cases irrespective of the year for hearing.
  - ii. Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis;
  - iii. Listed criminal appeals including criminal appeals under Section 376 I.P.C upto 31 December 1985 for hearing;
  - iv. Listed Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing.
- 12 45 Hon. S.K. Gupta, J.  
Hon. Shashi Kant, J.
- Fresh and listed:
- i. Capital cases irrespective of the year;
  - ii. All Supreme Court expedited criminal appeals for hearing;
  - iii. Appeals and applications under Section 378 Cr.P.C.;
  - iv. Criminal appeals under Section 372 Cr.P.C. for orders, admission and hearing.
- 13 40 Hon. B.K. Narayana, J.  
Hon. Arvind Kumar Mishra-I, J.
- i. Listed Capital cases irrespective of the year for hearing.
  - ii. Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis;

- iii. Listed criminal appeals including criminal appeals under Section 376 I.P.C. from 1 January 1986 for hearing
  - iv. Specially assigned Division Bench criminal matters from day-to-day for orders, admission and hearing including bunch cases
  
- 14 58 Hon. R.D. Khare, J. Fresh and listed:
  - i. Applications under Article 227 of the Constitution of India;
  - ii. Listed all miscellaneous writs from 1 January 1998 to 31 December 2005 for orders, admission and hearing including bunch cases.
  
- 15 47 Hon. N.A. Moonis, J.
  - i. Listed criminal appeals, including criminal appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis.
  - ii. All listed matters under Sections 482 & 483 Cr.P.C. starting from oldest upto 31 December 2000 for orders, admission and hearing including bunch cases.
  
- 16 59 Hon. P.K.S. Baghel, J. Fresh and listed:
  - i. Service writs relating to local bodies including corporations and co-operative Societies from 1 January 2016;
  - ii. Listed Service writs (except service writs relating employees of High Court and District Judiciary) from 1 January 1996 to 31 December 2000 for orders, admission and hearing including bunch cases.
  
- 17 6 Hon. R.S.R. (Maurya), J. Fresh and listed:
  - i. Writs relating to consolidation matters and Board of Revenue from 1 January 2015 for orders, admission and hearing including bunch cases;
  - ii. Listed writs relating to Board of Revenue and Consolidation matters from 1 January 2006 to 31 December 2014 for orders, admission and hearing including bunch cases.
  - iii. Infructuous cases (writ-B) irrespective of

the year from list of infructuous cases notified in cause list for orders, admission and hearing.

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| 18 | 4  | Hon. B. Amit Sthalekar, J.                   | <p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Government service writs not assigned to any other Court from 1 January 2016</li> <li>ii. Service Writs relating to employees of High Court and District Judiciary for orders, admission and hearing including bunch cases.</li> </ul>                                                                                                                                                                          |
| 19 | 30 | Hon. Pankaj Naqvi, J.                        | <p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Civil contempt cases;</li> <li>ii. Civil revisions including revisions arising out of orders passed under Section 25 of the Provincial Small Causes Court for orders, admission and hearing including bunch cases.;</li> <li>iii. Infructuous cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.</li> </ul> |
| 20 | 7  | Hon. Manoj Misra, J.                         | <p>Fresh and Listed:</p> <ul style="list-style-type: none"> <li>i. Service writs relating to educational institutions from 1 January 2016;</li> <li>ii. Listed service writs (except service writs relating employees of High Court and District Judiciary) from 1 January 2001 to 31 December, 2010 for orders, admission and hearing including bunch cases.</li> </ul>                                                                                                           |
| 21 | 36 | Hon. Ramesh Sinha, J.<br>Hon. S.B. Singh, J. | <p>Fresh and listed:</p> <ul style="list-style-type: none"> <li>i. Criminal writs;</li> <li>ii. Habeas corpus writs for orders, admission and hearing including bunch cases.</li> <li>iii. Listed Capital cases irrespective of the year for hearing.</li> </ul>                                                                                                                                                                                                                   |
| 22 | 41 | Hon. Mohd. Tahir, J.                         | <ul style="list-style-type: none"> <li>i. Listed major bail applications under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 &amp; 460 I.P.C. upto 31 December 2014 for orders.</li> <li>ii. Applications under Sections 482 &amp; 483 Cr.P.C. where mediation became successful irrespective of the year.</li> </ul>                                                                                                                          |

- iii. Infructuous criminal writs irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing.
- 23 9 Hon. Bharat Bhushan, J.  
Hon. Alok Kumar Mukherjee, J. Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1983 for final hearing on priority basis.
- 24 54 Hon. Bachchoo Lal, J. Fresh and listed:  
i. Major bail applications under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.. from 1 January 2016 for orders.
- 25 25 Hon. S.P. Kesarwani, J. Fresh and listed:  
i. First appeals;  
ii. Listed Service writs (except service writs relating employees of High Court and District Judiciary) starting from oldest upto 31 December 1995 for orders, admission and hearing including bunch cases;
- 26 55 Hon. K.N. Bajpayee, J. Listed major bail applications under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C. From 1<sup>st</sup> January 2015 to 31<sup>st</sup> December 2015 for orders.
- 27 1 Hon. Manoj Kumar Gupta, J. i. Listed service writs (except service writs relating employees of High Court and District Judiciary) from 1 January 2011 to 31 December 2015 for orders, admission and hearing including bunch cases;  
ii. Infructuous' cases (writ-C) and all service writs irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.
- 28 5 Hon. Anjani Kumar Mishra, J. Fresh and listed:  
i. F.A.F.O.s;  
ii. Writs relating to U.P.Z.A. & L.R. Act, 1950 and U.P. Land Revenue Act, 1901) from 1 January 2016;  
iii. Listed writs relating to Board of Revenue

and Consolidation matters upto 31 December 1990;

- iv. Listed all miscellaneous writs starting from oldest upto 31 December 1997 for orders, admission and hearing including bunch cases.
- v. Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

29 33 Hon. Suneet Kumar, J.

Fresh and listed:

- i. Educational matters including society matters with regard to educational institutions from 1 January 2016;
- ii. Listed writs relating to Board of Revenue and Consolidation matters from 1 January 1991 to 31 December 2005 for orders, admission and hearing including bunch cases;

30 53 Hon. V.K. Birla, J.

Fresh and listed:

- i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs arising out of State Cases (except complaint cases) from 1 January 2016;
- ii. Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year.
- iii. Listed Criminal Revisions and criminal writ petitions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned for orders, admission and hearing.

31 26 Hon. Ashwani Kumar Mishra, J.

Fresh and listed:

- i. Civil matters relating to married couples seeking security
- ii. Miscellaneous writs not provided elsewhere from 1 January 2016;
- iii. Matrimonial matters.
- iv. Listed all miscellaneous writs from 1 January 2011 to 31 December 2015 for orders, admission and hearing including bunch cases.

32 16 Hon. Vijay Lakshmi, J.

- i. All listed matters under Sections 482 &



483 Cr.P.C. from 1<sup>st</sup> January 2001 to 31 December 2015 for orders, admission and hearing including bunch cases;

- ii. Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year.
- iii. Listed cases relating to murder, rape, dacoity and kidnapping in which investigation or the proceedings of trial court have been stayed for orders, admission and hearing including bunch cases.
- iv. Specially assigned Single Judge criminal matters from day to day.

33 44 Hon. Harsh Kumar, J.

- i. Listed Minor Bail applications (except under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) upto 31 December 2015;
- ii. Single judge criminal appeals irrespective of the year where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
- iii. Infructuous matters under section 482 and 483 Cr.P.C. irrespective of the year from the list of cases notified in cause list as likely to be infructuous, for orders, admission and hearing;
- iv. Specially assigned Single Judge criminal matters from day to day.

34 46 Hon. Om Prakash-VII, J.

Fresh and listed:

- i. Minor bail applications (except under Sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 & 460 I.P.C.) from 1 January 2016 for orders.
- ii. Applications under Section 389 (2) Cr.P.C. for orders, admission and hearing.

35 18 Hon. Yashwant Varma, J.

Fresh and Listed:

- i. Testamentary matters;
- ii. Company cases;
- iii. Writ petitioners arising out of the orders of BIFR and AAIFR;

- iv. Listed Tax and excise cases including central taxation upto 30 April 2016 for orders, admission and hearing including bunch cases.
- 36 22 Hon. Amar Singh Chauhan, J.
- i. Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis.
- ii. Listed criminal revisions from 1 January 2006 to 31 December 2010 for orders, admission and hearing including bunch cases.
- 37 19 Hon. Vinod Kumar Misra, J.
- Fresh and listed:
- i. Second appeals for orders, admission and hearing including bunch cases;
- ii. Civil revisions where (i) the proceedings of the lower court have been stayed; or (ii) the record of the lower court has been summoned.
- 38 48 Hon. P.K. Srivastava, J.
- Fresh and listed:
- i. Matters under Sections 482 & 483 Cr.P.C., Criminal Revisions and Criminal Writs relating to complaint cases from 1 January 2016;
- ii. All listed criminal writs upto 31 December 2015 for orders, admission and hearing including bunch cases.  
Applications under Sections 482 & 483 Cr.P.C. where mediation is successful irrespective of the year.
- 39 11 Hon. Raghvendra Kumar, J.
- Fresh and listed:
- i. Criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2009;
- ii. Single judge criminal appeals irrespective of the year where the accused has undergone more than half the sentence within the purview of Section 436A Cr.P.C. on priority basis for hearing;
- iii. Defective criminal appeals (except criminal appeals u/s 376 I.P.C.) irrespective of the year for orders, admission and hearing including bunch

cases;

iv. Specially assigned Single Judge criminal matters from day to day.

40 27 Hon. Pratyush Kumar, J.

Fresh and listed:

- i. Cases under Prevention of Corruption Act, 1988 (except application under section 482 & 483 Cr.P.C. relating to Prevention of Corruption Act, 1988);
- ii. Criminal appeals under Section 372 Cr.P.C.;
- iii. Criminal appeals under Section 376 I.P.C. for orders and admission;
- iv. Applications under Section 407 Cr.P.C.;
- v. Listed Criminal appeals under Section 376 I.P.C. from 1 January 1986 for hearing.
- vi. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) upto 31 December 1999 for orders and admission and hearing;
- vii. Specially assigned Single Judge criminal matters from day to day.

41 28 Hon. Abhai Kumar, J.

Fresh and listed:

- i. Appeals and applications under Section 378 Cr.P.C for orders and admission and hearing;
- ii. Habeas corpus writs;
- iii. N.D.P.S. Appeals;
- iv. Listed criminal appeals, including criminal appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis;
- v. Listed criminal appeals (except criminal appeals under Section 376 I.P.C.) from 1 January 2000 to 31 December 2008;
- vi. Criminal appeals in which accused persons are detained in jail irrespective of the year on priority basis for hearing.
- vii. Specially assigned Single Judge criminal matters from day to day for orders, admission and hearing including bunch cases.

42 23 Hon. R.N. Kakkar, J.

- i. Listed criminal appeals, including criminal

- appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis.
- ii. Listed criminal revisions from 1 January 2011 to 31 December 2015 for orders, admission and hearing including bunch cases.
- 43 17 Hon. Vinod Kumar Srivastava-III, J.
- i. Listed criminal appeals, including criminals appeals under Section 376 I.P.C. starting from oldest irrespective of the year upto the year 1985 for final hearing on priority basis.
- ii. Listed criminal revisions upto 31 December 2005 for orders, admission and hearing including bunch cases.
- 44 31 Hon. K.J. Thaker, J.  
(On Friday)
- Infructuous cases (writ-B) irrespective of the year from list of infructuous cases notified in cause list for orders, admission and hearing.

**Note:-**

- I. The administrative order dated 16.12.2013 regarding part heard and tied up cases will continue in operation.
- II. Cases where the vires of Central or State legislation is challenged be listed before appropriate Bench having jurisdiction to deal with such matters.

**ACTING CHIEF JUSTICE**  
**31.05.2016**